

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.114
C.P.(IB)/205(AHM)2021

Order under Section 94 IBC

IN THE MATTER OF:

Khodabhai Ghusabhai Thumar
V/s

.....Applicant

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on ..04/01/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajesh Bohra, Advocate
For the Respondent :

ORDER

None appeared for IRP.

IRP report is not on record. We issue notice to IRP to file reply personally.

Meantime, we direct Applicant to serve notice to the Respondent and file affidavit within two weeks.

Matter stands adjourned to 23.02.2022



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**